

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 562 of 2021/26 Dated: 31/03/2021

It is hereby notified that vide High Court Order Dated **23.03.2021**

Mr. Zaheer Ahmed
S/O Mohd. Muneer
R/O Chandi Morh, Tehsil Surankote, District Poonch
A/P- Ward No.3, near Industrial Area D.C.Colony, Rajouri

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-116/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 7790-97/26/2A Dated: 31/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zaheer Ahmed, Advocate**
.....for information and necessary action.

Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 564 of 2021/P4 Dated: 31/03/2021

It is hereby notified that vide High Court Order Dated **23.03.2021**

Mr. Zahoor- Ud- Din Shaik

S/O Mohd Yasin Shaik

R/O Samote, Tehsil Surankote, Poonch.

**A/P 68-Feroz Lane, near Havel's Galaxy, Bathinde Morh, (Satelite Colony),
Jammu.**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University, and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-115/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm)

No: 780-6-7813/P4/P Dated: 31/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zahoor- Ud- Din Shaik, Advocate**
.....for information and necessary action.

Registrar (Adm)

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HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 525 of 2021/Reg Dated: 31/03/2021

It is hereby notified that vide High Court Order Dated 23.03.2021

Ms. Zulikha Bano

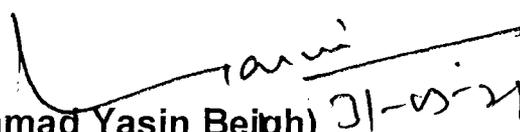
D/O Ahmed Shah

R/O Bogdang, Tehsil Nubra, District Leh UT- Ladakh

A/P- Murtsey Colony, C/O Ghulam Hussain, Murtsey, Leh

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-114/2021 in the roll of Advocate maintained by this Registry.

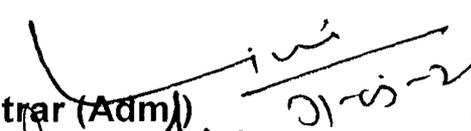
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh) 31-03-21
Registrar (Adm.)

No: 7485-92/Reg/LP Dated: 31/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ladakh.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ladakh.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Zulikha Bano, Advocate**
.....for information and necessary action.


Registrar (Adm.) 31-03-21

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HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 499 of 2021/Rg Dated: 31/03/2021.

It is hereby notified that vide High Court Order Dated **23.03.2021**

Mr. Zahid Ahmad Wani
S/O Manzoor Ahmad Wani
R/O Wani Mohalla, Shangus, Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-113/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) 31-03-21
Registrar (Adm.)

No: 7277-84/Rg/CP Dated: 31/03/2021.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zahid Ahmad Wani, Advocate**
.....for information and necessary action.

Registrar (Adm.) 31-03-21

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HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 524 of 2021/Rg Dated: 31/03/2021

It is hereby notified that vide High Court Order Dated **23.03.2021**

Mr. Yasir Manzoor Lone
S/O Manzoor Ahmad Lone
R/O Hadipora, Rafiabab, Maidaan Mohalla, Tehsil Watergam, District
Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-111/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 7477-84/Rg/LP Dated: 31/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Yasir Manzoor Lone, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)

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HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 523 of 2021/Rg Dated: 31/03/2021

It is hereby notified that vide High Court Order Dated **23.03.2021**

Mr. Vineet Khajuria
S/O Ramesh Khajuria
R/O Miran Sahib, Bansultan, Tehsil R.S Pura, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-109/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

M. Yasin
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 7469-76/Rg/LP Dated: 31/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vineet Khajuria, Advocate**
.....for information and necessary action.

M. Yasin
Registrar (Adm.)

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HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 522 / 2021/Rg Dated: 31/03/2021

It is hereby notified that vide High Court Order Dated **23.03.2021**

Mr. Vidyansh Gupta

S/O Vinod Gupta

R/O 41-P, Extn.1-A, Khoo Wali Gali, Trikuta Nagar, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-107/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 7461-68/Rg/Lr Dated: 31/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Vidyansh Gupta, Advocate**
.....for information and necessary action.

Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 459 of 2021/RG Dated: 26/03/2021.

It is hereby notified that vide High Court Order Dated **23.03.2021**

Mr. Umair Nazir Ronga
S/O Nazir Ahmad Ronga
R/O Vakeel Colony, Brein, Nishat, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-105/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Baigh)
Registrar (Adm.)

No: 6456-63/RG/CP Dated: 26/03/2021.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Umair Nazir Ronga**, Advocate
.....for information and necessary action.

Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 571 of 2021/Rq Dated: 01/04/2021

It is hereby notified that vide High Court Order Dated **23.03.2021**

Mr. Usman Saleem Tak
S/O Muhammad Saleem Tak
R/O Baba Mohalla, District Shopian

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-103/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 7926-33/Rq/CP Dated: 01/04/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Usman Saleem Tak**, Advocate
.....for information and necessary action.

Registrar (Adm.)

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HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 518 of 2021/R4 Dated: 31/03/2021

It is hereby notified that vide High Court Order Dated **23.03.2021**

Ms. Shagun Mahajan
D/O Sushil Mahajan
R/O H-No.287/I, Sector-2, Durga Nagar, Talab Tillo, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-101/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 7429-36/R4/LP Dated: 31/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shagun Mahajan, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)

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HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 515 of 2021/RG Dated: 31/03/2021

It is hereby notified that vide High Court Order Dated **23.03.2021**

Mr. Satyam Arora
S/O Sanjay Arora
R/O H-No.153, Ward No.18, Near Mandir Morh Dewan Janjh Ghar,
Sarwal, Jammu.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-96/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 7405-12/RG/LP Dated: 31/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Satyam Arora, Advocate**
.....for information and necessary action.

Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 503 of 2021/P-4 Dated: 31/03/2021

It is hereby notified that vide High Court Order Dated **23.03.2021**

Ms. Stanzin Gaildan
D/O Stanba Gyalson
R/O Ubrak, Zanskar P/O Padum, Tehsil Zanskar, District Kargil
A/P- Bohri Col Colony, Near Saraswati Mandir, H.No.137, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-99/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 7798-7805/P4/LP Dated: 31/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kargil.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kargil.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Stanzin Gailda**, Advocate
.....for information and necessary action.

Registrar (Adm.)

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HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 497 of 2021/R4 Dated: 31/03/2021

It is hereby notified that vide High Court Order Dated **23.03.2021**

Mr. Sachin Raina
S/O Rajesh Kumar Raina
R/O Village Bhatta Palmar Kishtwar
A/P- Qtr. No.16, Block-1 Govt. Housing Colony Sarwal. Opp. Family
Market Sarwal, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-93/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) 31-03-21
Registrar (Adm.)

No: 7249-56/R4/LP Dated: 31/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kishtwar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kishtwar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Sachin Raina, Advocate**
.....for information and necessary action.

Registrar (Adm.) 31-03-21
31/03

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 5660/2021/P-4 Dated: 31/03/2021

It is hereby notified that vide High Court Order Dated **23.03.2021**

Mr. Syed Muneeb
S/O Mohd Syed Shah
R/O Khrewan, Lassipora, Shah Mohalla, Tehsil Qaimoh, Distt. Kulgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-91/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 7822-7829/P-4/CP Dated: 31/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Kulgam.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Syed Muneeb, Advocate**
.....for information and necessary action.

Registrar (Adm.)

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HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 514 of 2021/Rly Dated: 31/03/2021

It is hereby notified that vide High Court Order Dated 23.03.2021

Ms. Suman Fatima
D/O Khan Iftikhar Jeelani
R/O Wanbal Chowk, Rawalpura, Nomani Lane, H.No.12, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-92/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 7397-7404/Ry/UP Dated: 31/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Suman Fatima**, Advocate
.....for information and necessary action.

(Signature)
Registrar (Adm.)

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HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 537 of 2021/Rg Dated: 31/03/2021

It is hereby notified that vide High Court Order Dated **23.03.2021**

Mr. Syed Wajid-Ul- Zafar
S/O Syed Zafar-Ul- Islam
R/O Peerpora, Astan Mohalla, Tehsil- Keegam, District Shopian

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-89/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)
29-03-21

No: 7591-98/Rg/LP Dated: 31/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Syed Wajid-Ul- Zafar, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)
29-03-21

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 464 of 2021^{Reg/CP} Dated: 26-3-2021

It is hereby notified that vide High Court Order Dated 23.03.2021

**Mr. Zaman Irshad Parry
S/O Irshad Ahmad Parry
R/O Bongam Kulgam Opp. Police Station Kulgam.
A/P- Bismillah Colony Azad Basti Natipora, Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-112/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 6627-34/RA/CP Dated: 26-3-2021, 26/03

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Kulgam.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Zaman Irshad Parry, Advocate**
.....for information and necessary action.

Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 569 of 2021/RG Dated: 01/04/2021.

It is hereby notified that vide High Court Order Dated 23.03.2021

Mr. Vikrant Sharma

S/O Vipin Sharma

R/O 175/D Janipur Colony, Near Ram Sharnam, Ashram, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-110/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 7911-18/RG/CP Dated: 01/04/2021.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Vikrant Sharma, Advocate**
.....for information and necessary action.

Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 570 of 2021/Rly Dated: 01/04/2021

It is hereby notified that vide High Court Order Dated **23.03.2021**

Mr. Vipul Kishore Sharma
S/O Jugal Kishore Sharma
R/O Khadta, Kishanpur, Tehsil- Dansal, Jammu
A/P Govt. Bunglow No.2 Special, Gandhi Nagar, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-108/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 7918-25/Ry/LP Dated: 01/04/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vipul Kishore Sharma, Advocate**
.....for information and necessary action.

Registrar (Adm.)

106

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 521 of 2021/RG Dated: 31/03/2021

It is hereby notified that vide High Court Order Dated 23.03.2021

Mr. Vikas Bhardwaj
S/O Sham Lal
R/O Maira, Jourian, District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-106/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 7453-60/RG/CP Dated: 31/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Vikas Bhardwaj, Advocate**
.....for information and necessary action.

Registrar (Adm.)

104

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 520 of 2021/Reg Dated: 31/03/2021

It is hereby notified that vide High Court Order Dated 23.03.2021

Mr. Usman Khurshid
S/O Khurshid Ahmad Kanroo
R/O 011- Jan Mohalla, Hergam, Shopian

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-104/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

Yasin
(Mohammad Yasin Beigh)
Registrar (Adm.)
31-03-21

No: 7445-52/Reg/LP Dated: 31/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Usman Khurshid, Advocate**
.....for information and necessary action.

Yasin
Registrar (Adm.)
31/03

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HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 519 of 2021/R4 Dated: 31/03/2021

It is hereby notified that vide High Court Order Dated **23.03.2021**

Mr. Tajamul Nazir
S/O Nazir Ahmad Reshi
R/O Bogund, Khanqah Mohalla, Tehsil Qaimoh, District Kulgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-102/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 7437-44/R4/CP Dated: 31/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Tajamul Nazir**, Advocate
.....for information and necessary action.

Registrar (Adm.)

100

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 517 of 2021/Reg Dated: 31/03/2021

It is hereby notified that vide High Court Order Dated **23.03.2021**

Mr. Sumeet Kumar

S/O Bal Krishan

R/O Ambaran (Degha) Tehsil- Akhnoor, Jammu.

**A/P- Ward-No.-13, H.No.11, Adarsh Colony, Sungal Morh Akhnoor,
Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-100/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 7421-28/Reg/LP Dated: 31/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sumeet Kumar, Advocate**
..... for information and necessary action.

Registrar (Adm.)

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HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 516 of 2021/Ry Dated: 31/03/2021

It is hereby notified that vide High Court Order Dated **23.03.2021**

Ms. Skarma Dolma
D/O Tsewang Deldan
R/O Bangkhang PA, Chuchot Gongma, Leh, Ladakh

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-98/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 7413-20/R4/LP Dated: 31/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Leh.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Leh.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Skarma Dolma, Advocate**
.....for information and necessary action.

Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 572 of 2021/Ry Dated: 01/04/2021

It is hereby notified that vide High Court Order Dated **23.03.2021**

Ms. Syed Shugufta Jeelani
D/O Syed Gh. Mohi-Ud-Din
R/O Surasyar, Chadoora, Budgam (Kmr.) Village Pethyar Surasyar
A/P Arigam Khansahab Town, Khansahab, District Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-95/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 7935-42/Ry/4 Dated: 01/04/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Syed Shugufta Jeelani, Advocate**
.....for information and necessary action.

Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 5650/2021/P4 Dated: 31/03/2021

It is hereby notified that vide High Court Order Dated **23.03.2021**

Mr. Sadiq Ali Wazir
S/O Villayat Ali Wazir
R/O H.No.96, Mohalla Sammar, Pashkum Village Tehsil Kargil
A/P House No.33, Sector- 5(A), Trikuta Nagar, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-94/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 7814-7821/P4/LP Dated: 31/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ladakh.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ladakh.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sadiq Ali Wazir, Advocate**
.....for information and necessary action.

Registrar (Adm.)

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HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 535 of 2021/Rg Dated: 31/03/2021

It is hereby notified that vide High Court Order Dated **23.03.2021**

Mr. Simple Sharma
S/O Lal Chand
R/O Village Patyari, P/O Sarna, Tehsil & District Samba

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-87/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 7575-82/Rg/LP Dated: 31/03/2021

Copy forwarded to the:-

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Simple Sharma**, Advocate
..... for information and necessary action.

Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: S26 of 2021/REG Dated: 31/03/2021.

It is hereby notified that vide High Court Order Dated **23.03.2021**

Ms. Shruti Sharma
D/O Ramesh Chander
R/O Village Daskal H.NO-54, Ward No.2, Akhnoor, Jammu
Opp. Govt. Middle School Akhnoor, Jammu.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-86/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 7493-7500/REG/1P Dated: 31/03/2021.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shruti Sharma, Advocate**
.....for information and necessary action.

Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 498 of 2021/RG Dated: 31.3.2021

It is hereby notified that vide High Court Order Dated **23.03.2021**

Mr. Sajjad Hussain
S/O Mohd. Hussain
R/O Goond Minjee, Tehsil Kargil
A/P- H-NO-150, Bhatindi Kargil Colony, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-85/2021 in the roll of Advocate maintained by this Registry..

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) 31-03-21
Registrar (Adm.)

No: 7257-64/RG/LP Dated: 31.3.2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kargil.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kargil.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Sajjad Hussain, Advocate**
.....for information and necessary action.

Registrar (Adm.) 31-03-21

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HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 528 of 2021/Reg Dated: 31/03/2021

It is hereby notified that vide High Court Order Dated **23.03.2021**

Ms. Rabiya Rasool
D/O Ghulam Rasool Shah
R/O Shouch Palpora, Peer Mohalla Tehsil Pattan, Distt.Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-78/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 7519-26/Reg/CP Dated: 31/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Rabiya Rasool, Advocate**
.....for information and necessary action.

Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 533 of 2021/Ry Dated: 31/03/2021

It is hereby notified that vide High Court Order Dated 23.03.2021

Ms. Sapna Kumari
D/O Kali Kishore
R/O Ward No-12, Naban Mohalla, District Rajouri

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-83/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 7559-66/Ry/CP Dated: 31/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Sapna Kumari, Advocate**
.....for information and necessary action.

Registrar (Adm.)

8)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 531 of 2021/Reg Dated: 31/03/2021

It is hereby notified that vide High Court Order Dated 23.03.2021

Mr. Syed Babrak Hussain
S/O Shah Latif
R/O Village Kot, P.O Behrot Thannamandi, Distt. Rajouri
A/P- H-NO-292, Prem Nagar, New Plots, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-81/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 7543-50/Reg/11 Dated: 31/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Syed Babrak Hussain, Advocate**
.....for information and necessary action.

Registrar (Adm.)

82

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 536 of 2021/RG Dated: 31/03/2021

It is hereby notified that vide High Court Order Dated 23.03.2021

Ms. Suwaiba

D/O Mohammad Amin Malik

R/O Umer Colony B, Lane No.5, H.NO.581, Lal Bazar, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-88/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 7583-90/RG/CP Dated: 31/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Suwaiba, Advocate**
.....for information and necessary action.

Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 534 of 2021/Ry Dated: 31/03/2021

It is hereby notified that vide High Court Order Dated 23.03.2021

Ms. Samiksha Pamil
D/O Tilak Raj Plathia
R/O 201/C, Uttam Nagar, Kunjwani, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-84/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)
29-03-21
29/03

No: 7567-74/Ry/LP Dated: 31/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Samiksha Pamil, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)
29-03-21
29/03

80

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 530 of 2021/Rg Dated: 31/03/2021

It is hereby notified that vide High Court Order Dated **23.03.2021**

Mr. Rahul Sharma
S/O Gwash Lal Sharma
R/O Bhatta Palmar, District Kishtwar
A/P Ward No.59, JK Colony, Paloura, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-80/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 7535-42/Rg/LP Dated: 31/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kishtwar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kishtwar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Rahul Sharma, Advocate**
.....for information and necessary action.

Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 532 of 2021/Rg Dated: 31/03/2021

It is hereby notified that vide High Court Order Dated **23.03.2021**

Mr. Syed Zeshan Haider Kazmi

S/O Syed Zaki Haider

R/O Village Manghar, Tehsil Haveli, District Poonch

**A/P-104A Bhawani Nagar, Janipur Street, Kheer Bhawani Mandir,
Jammu.**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-82/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 7551-58/Rg/CP Dated: 31/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Syed Zeshan Haider Kazmi, Advocate**
.....for information and necessary action.

Registrar (Adm.)

79

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

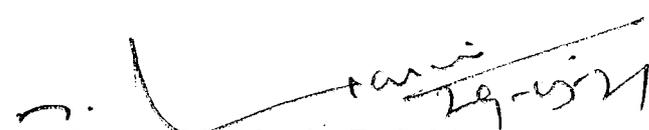
No: 529 of 2021/Reg Dated: 31/03/2021

It is hereby notified that vide High Court Order Dated 23.03.2021

Ms. Rabiya Ayaz Parry
D/O Mohd Ayaz Parry
R/O S.K Colony, Sector-1 Qammarwari, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-79/2021 in the roll of Advocate maintained by this Registry.

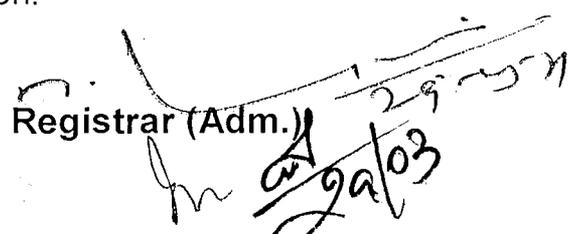
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 7527-34/Reg/LP Dated: 31/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Rabiya Ayaz Parry, Advocate**
.....for information and necessary action.


Registrar (Adm.)

73

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)*

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 508 of 2021/Reg Dated: 31/03/2021

It is hereby notified that vide High Court Order Dated 23.03.2021

Ms. Rashta Parveen
D/O Mohd Hanief
R/O 126, Ward No.5, Chanderkote, District Ramban

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-73/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 7349-56/Reg/LP Dated: 31/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rashta Parveen, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 4639/2021/RP Dated: 26-3-2021

It is hereby notified that vide High Court Order Dated **23.03.2021**

Ms. Ranjna Bhan
D/O Moti Lal Bhan
R/O H.No.288, Rehari Colony, Hari Singh Nagar, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-72/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) 26-3-2021
Registrar (Adm.)

No: 6619-26/R9/HP Dated: 26-3-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Ranjna Bhan, Advocate**
.....for information and necessary action.

Registrar (Adm.) 26-3-2021

77

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 527 of 2021/Rg Dated: 31/03/2021

It is hereby notified that vide High Court Order Dated 23.03.2021

Mr. Rameshwar Singh Thakur
S/O Kartar Singh
R/O Adhat Simni, Tehsil Mahanpur, District Kathua
A/P Kudera Plahi Tehsil Basholi, District Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-77/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 7511-18/Rg/LP Dated: 31/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Rameshwar Singh Thakur, Advocate**
.....for information and necessary action.

Registrar (Adm.)

76

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 511 of 2021/Rly Dated: 31/03/2021

It is hereby notified that vide High Court Order Dated **23.03.2021**

Mr. Rohit Charbathia
S/O Om Prakash
R/O Near Vaishano Mata Mandir, Sumwan P.O Falote, Kathua
A/P Lane No.55B, Greater Kailash, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-76/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 7373-80/Rly/LP Dated: 31/03/2021

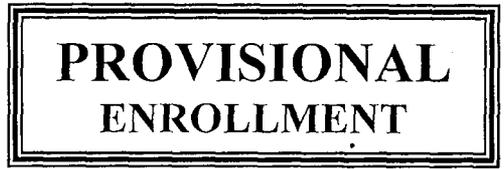
Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Rohit Charbathia, Advocate**
.....for information and necessary action.

Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *



NOTIFICATION

No: 5670/2021/PL Dated: 31/03/2021

It is hereby notified that vide High Court Order Dated **23.03.2021**

Ms. Ruby Jamwal
D/O Mohan Singh Jamwal
R/O F-51 Behind A. G. Office, Lower Shiv Nagar, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-69/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Handwritten signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)
31-03-21

No: 7830-7837/PL/JP Dated: 31/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ruby Jamwal, Advocate**
.....for information and necessary action.

(Handwritten signature)
Registrar (Adm.)
31-03-21

74

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

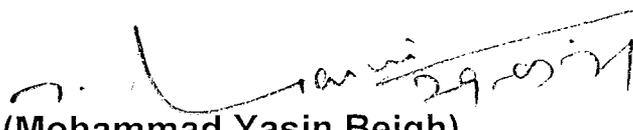
No: 509 of 2021/PL Dated: 31/03/2021

It is hereby notified that vide High Court Order Dated **23.03.2021**

Ms. Rabiya Jan
D/O Bashir Ahmad Mir
R/O Pantha Chowk, Rehmat Coloney, Lane-5, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-74/2021 in the roll of Advocate maintained by this Registry.

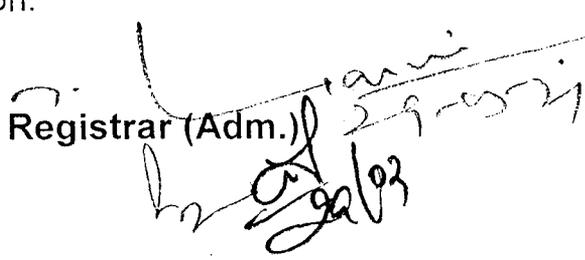
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 7357-64/PL/CP Dated: 31/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rabiya Jan, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 507 of 2021/Rg Dated: 31/03/2021

It is hereby notified that vide High Court Order Dated 23.03.2021

Mr. Rahil Habib

S/O Habib Ullah Rahther

R/O Akhzar Anenue, Sector-2, Ellahi Bagh, Teh.Eidgah, Distt.Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-71/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm)

No: 7341-48/Rg/11 Dated: 31/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rahil Habib**, Advocate
.....for information and necessary action.

Registrar (Adm)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 506 of 2021/Rg Dated: 31/03/2021

It is hereby notified that vide High Court Order Dated **23.03.2021**

Ms. Rishma Sambyal
D/O Dinesh Singh
R/O VPO Tikri, Near J&K Bank, Udhampur

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-70/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)
29-03-21

No: 7333-40/Rg/LP Dated: 31/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rishma Sambyal, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)
29-03-21

67
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 5680/2021/PL Dated: 31/03/2021

It is hereby notified that vide High Court Order Dated **23.03.2021**

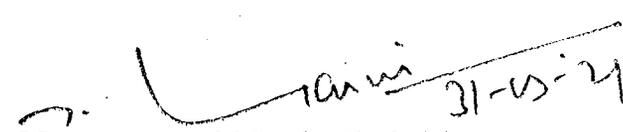
Mr. Pranav Sharma

S/O Romesh Lal

R/O V.P.O Seen Thakran, C/O Kuldeep Karyana Shop, near Middle School, Udhampur. A/P Industrial Estate Dhar Road, W.No.21, Udhampur

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-67/2021 in the roll of Advocate maintained by this Registry.

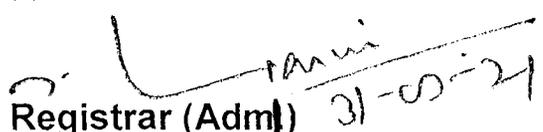
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 7838-45/24/LP Dated: 31/03/2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Srinagar
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Pranav Sharma, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 505 of 2021/Rg Dated: 31/03/2021

It is hereby notified that vide High Court Order Dated **23.03.2021**

Mr. Rouf Ahmad Bhat
S/O Gh. Mohammad Bhat
R/O Sugoo Handhama, Tehsil Imam Sahib, District Shopian

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-68/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)
29-03-21

No: 7325-32/Rg/LP Dated: 31/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New-Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rouf Ahmad Bhat, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)
29-03-21

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 504 of 2021/RG Dated: 31/03/2021

It is hereby notified that vide High Court Order Dated 23.03.2021

Ms. Pakeeza Basheer

D/O Basheer Ahmad Dar

R/O Faizabad Colony, Naik Bagh Nowgam, Tehsil Chanapora, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-66/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 7317-24/RG/CP Dated: 31/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Pakeeza Basheer, Advocate**
.....for information and necessary action.

Registrar (Adm.)

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HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 500 of 2021/Reg Dated: 31/03/2021

It is hereby notified that vide High Court Order Dated **23.03.2021**

Ms. Pooja Shan
D/O Balwan Singh Shan
R/O Village Tagood, Tehsil Mughal Maidan, District Kishtwar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-64/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

Jammu 29-03-21
(Mohammad Yasin Beigh)
Registrar (Adm.)
29/03

No: 7285-92/Reg/LP Dated: 31/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kishtwar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kishtwar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Pooja Shan, Advocate**
.....for information and necessary action.

Jammu 29-03-21
Registrar (Adm.)
29/03

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HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 510 of 2021/Reg Dated: 31/03/2021

It is hereby notified that vide High Court Order Dated 23.03.2021

Mr. Rizwan Ul Haq
S/O Muhammad Amin Hajam
R/O Batapora, District Shopian

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-75/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 7365-72/Reg/LP Dated: 31/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Rizwan Ul Haq, Advocate**
.....for information and necessary action.

Registrar (Adm.)

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HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 503 of 2021/Rg Dated: 31/03/2021

It is hereby notified that vide High Court Order Dated **23.03.2021**

Mr. Pankaj Jasathia
S/O Vijay Kumar
R/O Jasath, Ghagwal, District Samba

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-65/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 7309-16/Rg/CP Dated: 31/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Pankaj Jasathia, Advocate**
.....for information and necessary action.

Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 502 of 2021/Ry Dated: 31/03/2021

It is hereby notified that vide High Court Order Dated 23.03.2021

Ms. Priyanka
D/O Nand Kishore
R/O VPO, Kishanpur, Kharta, Tehsil Dansal, District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-63/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 7301-08/Ry/LP Dated: 31/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Priyanka, Advocate**
.....for information and necessary action.

Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 513 of 2021/Rg Dated: 31/03/2021

It is hereby notified that vide High Court Order Dated **23.03.2021**

Mr. Owais Qadir
S/O Ghulam Qadir Bhat
R/O Qaimoh, Mukdampora, District Kulgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-62/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) 31-03-21
Registrar (Adm.)

No: 7389-96/Rg/CP Dated: 31/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Owais Qadir, Advocate**
.....for information and necessary action.

Registrar (Adm.) 31-03-21
31/03

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 501 of 2021/Rly Dated: 31/03/2021

It is hereby notified that vide High Court Order Dated **23.03.2021**

Mr. Neeraj Kumar
S/O Romesh Kumar
R/O Jagir Ghordi, Tehsil Ramnagar, District Udhampur

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-61/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 7293-7300/Ry/Lr Dated: 31/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Neeraj Kumar, Advocate**
.....for information and necessary action.

Registrar (Adm.)

60

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 561 of 2021/RG Dated: 31/03/2021

It is hereby notified that vide High Court Order Dated **23.03.2021**

Mr. Nar Narayan Mahandev Singh
S/O Romesh Singh Jasrotia
R/O Ward No. 5, Mandi, Hiranagar, Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-60/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm)

No: 7782-89/RG/LP Dated: 31/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Nar Narayan Mahandev Singh, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm)

58

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 559 of 2021/RG Dated: 31/03/2021

It is hereby notified that vide High Court Order Dated **23.03.2021**

Mr. Nitish Sharma
S/O Darshan Lal
R/O Chack Kirpalpur, P.O. Jourian, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-58/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

M. Yasin
29-03-21
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 7767-73/RG/LP Dated: 31/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Nitish Sharma, Advocate**

.....for information and necessary action.

M. Yasin
29-03-21
Registrar (Adm.)

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HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 558 of 2021/RG Dated: 31/03/2021

It is hereby notified that vide High Court Order Dated **23.03.2021**

Ms. Naziya Rashid
D/O Abdul Rashid Kakroo
R/O Abu Bakar Colony, Bemina, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-57/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Belgh)
Registrar (Adm.)

No: 7759-66/RG/LP Dated: 31/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Naziya Rashid, Advocate**
.....for information and necessary action.

Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 560 of 2021/RG Dated: 31/03/2021

It is hereby notified that vide High Court Order Dated **23.03.2021**

Ms. Navdeep Kour
D/O Popinder Singh Dutta
R/O Goripora, Tehsil Beerwah, District Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-59/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 7774-81/RG/11 Dated: 31/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Navdeep Kour, Advocate**
.....for information and necessary action.

Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 557 of 2021/Reg Dated: 31/03/2021

It is hereby notified that vide High Court Order Dated **23.03.2021**

Mr. Nandan Malhotra
S/O Pavan Malhotra
R/O 6 D/C, Green Belt, Gandhi Nagar, Tehsil Bahu, District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-56/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 7751-58/Reg/CP Dated: 31/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court, Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Nandan Malhotra, Advocate**
.....for information and necessary action.

Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 462/07 2021/RG Dated: 26-03-2021

It is hereby notified that vide High Court Order Dated **23.03.2021**

Mr. Mustafa Kamal
S/O Nasib Ullah Khan
R/O Chandi Marh, Tehsil Surankote, District Poonch
A/P Ward No.1, Kheora, Danishabad Colony, Rajouri

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-55/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 6611/18 R4/CP Dated: 26-3-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Mustafa Kamal, Advocate.**
.....for information and necessary action.

Registrar (Adm.)

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HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 556 of 2021/RG Dated: 31/03/2021

It is hereby notified that vide High Court Order Dated **23.03.2021**

Ms. Mehmooda Bano
D/O Mohammad Abdullah Wani
R/O Shrakwara, JahangirPora, Tehsil Wagoora, District Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-54/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 7743-50/RG/LI Dated: 31/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Mehmooda Bano**, Advocate
.....for information and necessary action.

Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 555 of 2021/RG Dated: 31/03/2021

It is hereby notified that vide High Court Order Dated **23.03.2021**

Mr. Mohammad Adnan Ali
S/O Ali Mohammad Wani
R/O Wadwan, Astan Mohalla, Tehsil Narbal, District Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-53/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Handwritten signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)
29-03-21

No: 7735-42/RG/LP Dated: 31/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Mohammad Adnan Ali, Advocate**
.....for information and necessary action.

(Handwritten signature)
Registrar (Adm.)
29-03-21

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 554 of 2021/RG Dated: 31/03/2021

It is hereby notified that vide High Court Order Dated **23.03.2021**

Mr. Murshid Salam
S/O Ab Salam Dar
R/O Sonigam, Dar Mohalla, District Kulgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-52/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 7727-39/RG/LP Dated: 31/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Murshid Salam, Advocate**
.....for information and necessary action.

Registrar (Adm.)

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HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 551 of 2021/RG Dated: 31/03/2021

It is hereby notified that vide High Court Order Dated 23.03.2021

Mr. Mohammad Haseeb Mir
S/O Gulam Mohammad Mir
R/O Gugloosa, Al Noor Colony, Trehgam, District Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-49/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 7703-10/RG/LP Dated: 31/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Mohammad Haseeb Mir, Advocate**
.....for information and necessary action.

Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 553 of 2021/RG Dated: 31/03/2021

It is hereby notified that vide High Court Order Dated **23.03.2021**

Mr. Mohammad Saleem Mir
S/O Mohammad Amin Mir
R/O Kanipora, Near District Treasury, District Shopian

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-51/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 7719-26/RG/LP Dated: 31/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Mohammad Saleem Mir, Advocate**
.....for information and necessary action.

Registrar (Adm.)

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HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 552 of 2021/RG Dated: 31/03/2021

It is hereby notified that vide High Court Order Dated **23.03.2021**

Mr. Maroof Ahmed
S/O Abdul Karim
R/O Village Shiendara, Tehsil Haveli, District Poonch

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-50/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)
29-03-21

No: 7711-18 /RG/LP Dated: 31/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Maroof Ahmed, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)
29-03-21

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 549 of 2021/RG Dated: 31/03/2021

It is hereby notified that vide High Court Order Dated **23.03.2021**

Mr. Muzamil Ashjah Ab. Qadir
S/O Irshad Ahmed
R/O Vasuki Dera Nagar, Bhaderwah, District Doda

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-46/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Begh)
Registrar (Adm.)

No: 7687-94/RG/LP Dated: 31/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhaderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Muzamil Ashjah Ab. Qadir, Advocate**
.....for information and necessary action.

Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 494 of 2021/RG Dated: 29/03/2021.

It is hereby notified that vide High Court Order Dated **23.03.2021**

Mr. Manik Bhardwaj
S/O M. K. Bhardwaj
R/O 41 B/B IInd, Extensioin Gandhi Nagar, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-43/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 6933-40/RG/CP Dated: 29/03/2021.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Manik Bhardwaj, Advocate**
.....for information and necessary action.

Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 546 of 2021/Reg Dated: 31/03/2021

It is hereby notified that vide High Court Order Dated 23.03.2021

**Mr. Mufti Muhtashim Ahmed
S/O Maj Mufti Masood Ahmed
R/O Poolia, Doru, District Anantnag**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-41/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 7663-70/Reg/UP Dated: 31/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K Jammu for uploading on the offic website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar information and also keeping record of the same.
7. **Mr. Mufti Muhtashim Ahmed, Advocate**
.....for information and necessary action.

Registrar (Adm.)

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HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 545 of 2021/RG Dated: 31/03/2021

It is hereby notified that vide High Court Order Dated **23.03.2021**

Mr. Mukesh Khajuria
S/O Lakhpat Raj
R/O V.P.O. Lakhanpur, Ward No.3, District Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-40/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

29-5-21

No: 7655-62/RG/LP Dated: 31/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Mukesh Khajuria, Advocate**
.....for information and necessary action.

Registrar (Adm.)

29-5-21

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 460 of 2021/R4 Dated: 26/03/2021

It is hereby notified that vide High Court Order Dated **23.03.2021**

Ms. Kainaat Mushtaq
D/O Sheikh Mushtaq
R/O C-37, Indra Nagar, B.B.Cantt., Tehsil South, District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-34/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm)

No: 6574-81/R4/LP Dated: 26/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Kainaat Mushtaq, Advocate**
.....for information and necessary action.

Registrar (Adm)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 539 of 2021/Rg Dated: 31/03/2021

It is hereby notified that vide High Court Order Dated **23.03.2021**

Ms. Jeemi Nargotra
D/O Jagdish Nargotra
R/O H.No.459 Kacha Talab, Bahu fort, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-32/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 7607-14/Rg/1P Dated: 31/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Jeemi Nargotra, Advocate**
.....for information and necessary action.

Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 550 of 2021/RG Dated: 31/03/2021

It is hereby notified that vide High Court Order Dated **23.03.2021**

Mr. Mridul Vasishat
S/O Pardeep K. Sharma
R/O Adda Sarore, Meen Sarkar, Bari Brahmana, District Samba

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-47/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)
29-03-21
29/03

No: 7695-7702/RG/LP Dated: 31/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Samba.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Mridul Vasishat, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)
29-03-21
29/03

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 547 of 2021/Rg Dated: 31/03/2021

It is hereby notified that vide High Court Order Dated 23.03.2021

Mr. Mohammad Suhail Sheikh
S/O Gh. Mohd Sheikh
R/O Badran, Khal Bagh, Magam, District Badgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-44/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 7671-78/Rg/CP Dated: 31/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Mohammad Suhail Sheikh, Advocate**
.....for information and necessary action.

Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 498^(A) of 2021/RG Dated: 31/03/2021.

It is hereby notified that vide High Court Order Dated **23.03.2021**

Ms. Mehnaz Parveez
D/O Parveez Ahmad
R/O Charar-e-Sharief, Shah Mohalla, District Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-42/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) ²⁹⁻⁵⁻²¹
Registrar (Adm.)
29/03

No: 7269-76/RG/18 Dated: 31/03/2021.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Mehnaz Parveez, Advocate**
.....for information and necessary action.

Registrar (Adm.) ²⁹⁻⁰³⁻²¹
29/03

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 544 of 2021/Rg Dated: 31/03/2021

It is hereby notified that vide High Court Order Dated **23.03.2021**

Mr. Karan Singh
S/O Daljeet Singh
R/O Village Dhanaka, P.O. Chowki, Tehsil Nowshera, District Rajouri
A/P H.No.157, Bakshi Nagar, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-38/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 7647-54/Rg/LP Dated: 31/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Karan Singh, Advocate**
.....for information and necessary action.

Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 543 of 2021/Rg Dated: 31/03/2021

It is hereby notified that vide High Court Order Dated **23.03.2021**

Ms. Kanchan Sharma
D/O Rattan Lal Sharma
R/O H.No.839, Lane No.10, Rajpora Mangotrian, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-37/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Begh)
Registrar (Adm.)

No: 7639-46/Rg/LP Dated: 31/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Kanchan Sharma, Advocate**
.....for information and necessary action.

Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 540 of 2021/Rel Dated: 31/03/2021

It is hereby notified that vide High Court Order Dated **23.03.2021**

Mr. Junaid Firdous Baba
S/O Firdous Ahmad Baba
R/O Bata Kadal, Lal Bazar, Near Islamia High School, Tehsil Eid Gah,
Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-33/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 7615-22/Rel/LP Dated: 31/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Junaid Firdous Baba, Advocate**
.....for information and necessary action.

Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 466 of 2021/Rg Dated: 29-03-2021

It is hereby notified that vide High Court Order Dated **23.03.2021**

Mr. Ishfaq Ahmad Beigh
S/O Gh Mohammad Beigh
R/O Tekipora Lolab, Asthan Mohalla, Tehsil Lolab Sogam, Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-29/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 6679-86/Rg/CP Dated: 29-03-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Ishfaq Ahmad Beigh, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 465 of 2021/REG Dated: 29/03/2021.

It is hereby notified that vide High Court Order Dated 23.03.2021

Ms. Ibahat Nowsoze

D/O Gh Mohmmad Dar

R/O Pakher-Pora, Balkhi-Basti, Chirar-E-Sharief, Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-30/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 6671-78/REG/11 Dated: 29/03/2021.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Ibahat Nowsoze, Advocate**
.....for information and necessary action.

Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 467 of 2021/RG Dated: 29-03-2021

It is hereby notified that vide High Court Order Dated **23.03.2021**

Mr. Hamzah Hussaini

S/O Showkat Ahmad

R/O 212, Gilli Kadal, Nowshera, Tehsil Eidgah, District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-28/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 6687-94/RG/LP Dated: 29-03-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Hamzah Hussaini, Advocate**
.....for information and necessary action.

Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 469 of 2021/Rg Dated: 29/03/2021

It is hereby notified that vide High Court Order Dated **23.03.2021**

Ms. Heena Rehman
D/O Abdul Rehman
R/O Rajdhani, Tehsil Manjakote, District Rajouri
A/P Ward No.4, Malyar Mohalla, Rajouri

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-26/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 6703-6710/Rg/Lf Dated: 29/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Heena Rehman, Advocate**
.....for information and necessary action.

Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 471 of 2021/Reg Dated: 29-03-2021

It is hereby notified that vide High Court Order Dated 23.03.2021

Mr. Gourav Prasher
S/O Romesh Kumar Sharma
R/O Ward No.3, Padder, Tehsil & District Reasi

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-24/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 6719-26/Reg/LP Dated: 29-03-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Gourav Prasher, Advocate**
.....for information and necessary action.

Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 461 of 2021/REG Dated: 26-3-2021

It is hereby notified that vide High Court Order Dated **23.03.2021**

Mr. Fida Hussain Wani
S/O Gulzar Ahmed Wani
R/O Village Gool, Tehsil Gool, District Ramban
A/P H.No.536, Jogi Gate, Gujjar Nagar, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-22/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)
26-03-21
26/03

No: 6503-90/REG/UP Dated: 26-3-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Fida Hussain Wani, Advocate**
.....for information and necessary action.

Registrar (Adm.)
26-03-21
26/03

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 468 of 2021/RG Dated: 29-03-2021

It is hereby notified that vide High Court Order Dated **23.03.2021**

Mr. Hashir Shafiq Khan
S/O Shafiq Ahmad Khan
R/O 160, Hubbi Colony, Lal Bazar, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-27/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 6695-6702/RG/LP Dated: 29-3-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Hashir Shafiq Khan, Advocate**
.....for information and necessary action.

Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 472 of 2021/Rg Dated: 29-03-2021

It is hereby notified that vide High Court Order Dated **23.03.2021**

Mr. Ganesh Sharma
S/O Sat Paul Sharma
R/O Bakhar, Tehsil Siot, District Rajouri

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-23/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 6727-34/Rg/LP Dated: 29-03-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ganesh Sharma, Advocate**
.....for information and necessary action.

Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 474 of 2021/Ry Dated: 29-3-2021

It is hereby notified that vide High Court Order Dated 23.03.2021

Ms. Farhat Nabi Butt

D/O Gh.Nabi Butt

R/O Ward No.5, House No.39, Ganie Mohalla, Kishtwar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-20/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Belgh)
Registrar (Adm.)

No: 6743-50/Ry/CP Dated: 29-3-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kishtwar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kishtwar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Farhat Nabi Butt, Advocate**
.....for information and necessary action.

Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 473 of 2021/RG Dated: 29-3-2021

It is hereby notified that vide High Court Order Dated **23.03.2021**

Mr. Dheeraj Kumar
S/O Rishi Kumar
R/O Indralla, Tehsil Thathri, District Doda

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-21/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 6735-42/2021/LP Dated: 29-3-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Dheeraj Kumar, Advocate**
.....for information and necessary action.

Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 477 of 2021/RL Dated: 29-3-2021

It is hereby notified that vide High Court Order Dated 23.03.2021

Ms. Anandita Mahajan
D/O Uttam Chand
R/O Chhan Arorian, Tehsil Hiranagar, District Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-17/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 6767-74/RL/LP Dated: 29-3-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Anandita Mahajan, Advocate**
.....for information and necessary action.

Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 479 of 2021/Reg Dated: 29-3-2021

It is hereby notified that vide High Court Order Dated **23.03.2021**

Mr. Amar Kumar
S/O Jia Lal
R/O Ward No.3 Maira, Tehsil Jourian, District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-15/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 6783-90/Reg/LP Dated: 29-3-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Amar Kumar, Advocate**
.....for information and necessary action.

Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 482 of 2021/Rg Dated: 29-3-2021

It is hereby notified that vide High Court Order Dated 23.03.2021

Mr. Aabid Hussain Bhat
S/O Abdul Jabbar Bhat
R/O Shahngari Mawar, Tehsil Qalamabad, District Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-12/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 6821-28/Rg/CP Dated: 29-3-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Aabid Hussain Bhat**, Advocate
.....for information and necessary action.

Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 484 of 2021/Reg Dated: 29-3-2021

It is hereby notified that vide High Court Order Dated **23.03.2021**

Mr. Akshay Deep Parihar
S/O Anil Kumar Kotwal
R/O Gatha, P/O Udrana, Tehsil Bhaderwah, District Doda
A/P 22/C, Upper Shiv Nagar, L.No-3 Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-10/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 6837-44 /Reg/UP Dated: 29-3-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhaderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Akshay Deep Parihar, Advocate**
.....for information and necessary action.

Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 470 of 2021/Ry Dated: 29-03-2021

It is hereby notified that vide High Court Order Dated 23.03.2021

Mr. Harshain Upadhyay
S/O Naresh Chander Sharma
R/O Havsath, Tehsil Ghagwal, District Samba

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-25/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 6711-18/Ry/LP Dated: 29-3-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Harshain Upadhyay, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 474 of 2021/Ry Dated: 29-3-2021

It is hereby notified that vide High Court Order Dated 23.03.2021

Ms. Farhat Nabi Butt

D/O Gh.Nabi Butt

R/O Ward No.5, House No.39, Ganie Mohalla, Kishtwar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-20/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Belgh)
Registrar (Adm.)

No: 6743-50/Ry/CP Dated: 29-3-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kishtwar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kishtwar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Farhat Nabi Butt, Advocate**
.....for information and necessary action.

Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 476 of 2021/RG Dated: 29-3-2021

It is hereby notified that vide High Court Order Dated **23.03.2021**

Mr. Abdul Lateef Deva
S/O Kh. Abdul Salam Deva
R/O Anantnag Town, District Anantnag
A/P Tower No-06, Flat No.701, Saffa Valley, Bathindi, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-18/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 6759-66/R4/LP Dated: 29-3-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Abdul Lateef Deva, Advocate**
.....for information and necessary action.

Registrar (Adm.)

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HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 478 of 2021/Rg Dated: 29-3-2021

It is hereby notified that vide High Court Order Dated 23.03.2021

Ms. Adleen Mehraj
D/O Sheikh Mehraj Ud Din
R/O Kachgari Masjid, Fateh Kadal, Srinagar
A/P Zaldagar, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-16/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 6775-82/Rg/LP Dated: 29-3-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Adleen Mehraj, Advocate**
.....for information and necessary action.

Registrar (Adm.)

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HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 480 of 2021/Rg Dated: 29-3-2021

It is hereby notified that vide High Court Order Dated 23.03.2021

Mr. Ajaz Ahmad Ganiee
S/O Nazir Ahmad Ganiee
R/O Suder Kote, Payeen, Tehsil Ajas, District Bandipora

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-14/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 6791-98/Rg/CP Dated: 29-3-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Ajaz Ahmad Ganiee, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 481 of 2021/Rg Dated: 29/3/2021

It is hereby notified that vide High Court Order Dated **23.03.2021**

Ms. Aayushi Raina
D/O Romesh Raina
R/O H.No.234, Sector 4, Upper Roop Nagar, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-13/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 6813-20/Rg/CP Dated: 29/3/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Aayushi Raina, Advocate**
.....for information and necessary action.

Registrar (Adm.)

9

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 486 of 2021/Reg Dated: 29-3-2021

It is hereby notified that vide High Court Order Dated **23.03.2021**

Mr. Ashish Bhasin
S/O Arun Kumar Bhasin
R/O Gohlad, Tehsil Mendhar, District Poonch
A/P Qtr.No. 198, Rehari Colony, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-9/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 6853-60/Reg/CP Dated: 29-3-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ashish Bhasin, Advocate**

.....for information and necessary action.

Registrar (Adm.)

8

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 487 of 2021/Reg Dated: 29-3-2021

It is hereby notified that vide High Court Order Dated **23.03.2021**

Ms. Anjum Abdullah
D/O Mohd Abdullah Itoo
R/O Kaskoot, Banihal, District Ramban
A/P Bathindi, Vidhata Nagar, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-8/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

ranvi 26-03-21
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 6861-68/Reg/LP Dated: 29-3-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Anjum Abdullah, Advocate**
.....for information and necessary action.

ranvi 26-03-21
Registrar (Adm.)

7

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

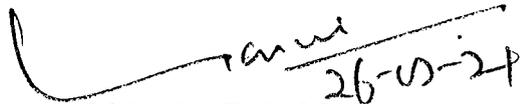
No: 488 of 2021/Rg Dated: 29-3-2021

It is hereby notified that vide High Court Order Dated 23.03.2021

Ms. Arvee Hamid Malik
D/O AB Hamid Malik
R/O Tawheed Bagh, Tehsil Sopore, District Baramulla
A/P Al-Noor Colony, Amargarh, Tehsil Sopore, District Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-7/2021 in the roll of Advocate maintained by this Registry.

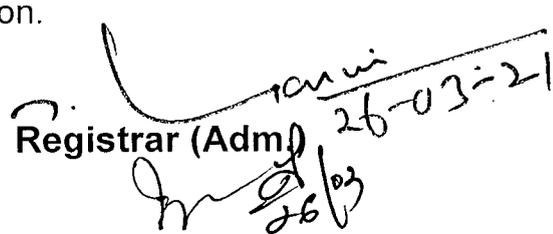
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 6869-76/Rg/LP Dated: 29/3/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Arvee Hamid Malik, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 489 of 2021/Reg Dated: 29/3/2021

It is hereby notified that vide High Court Order Dated 23.03.2021

Mr. Arjun Dev Mohan
S/O Narinder Mohan
R/O House No.15, Sector-1, Trikuta Nagar, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-6/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 6877-84/Reg/LP Dated: 29/3/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Arjun Dev Mohan, Advocate**
.....for information and necessary action.

Registrar (Adm.)

5

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 490 of 2021/Reg Dated: 29-3-2021

It is hereby notified that vide High Court Order Dated **23.03.2021**

Ms. Arti Devi

D/O Bushan Kumar .

**R/O W.NO.17, H.NO.206 Near Forest Office Link Road, District
Udhampur**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-5/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Handwritten signature)
(Mohammad Yasin Beigh)
Registrar (Adm.) *26-03-21*

No: 6885-92/Reg/LP Dated: 29/3/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Arti Devi, Advocate**
.....for information and necessary action.

(Handwritten signature)
Registrar (Adm.) *26-03-21*

4

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 491 of 2021/Reg Dated: 29-3-2021

It is hereby notified that vide High Court Order Dated **23.03.2021**

Mr. Abrar Yousuf Dar
S/O Mohd Yousuf Dar
R/O Ashmuji Kapora, Tehsil Kulgam, District Kulgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-4/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 6893-6900/Reg/11 Dated: 29-3-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District bar Association, Kulgam.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Abrar Yousuf Dar, Advocate**
.....for information and necessary action.

Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 485 of 2021/Ry Dated: 29/3/2021

It is hereby notified that vide High Court Order Dated **23.03.2021**

Mr. Aavin Kumar Chadgal
S/O Madan Lal Chadgal
R/O Village Gurha Salathian, Tehsil Vijaypur, District Samba
A/P Sector 2, Lane No.4, Gurha Brahmana, Bantalab, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-3/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 6845-52/Ry/CP Dated: 29/3/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aavin Kumar Chadgal, Advocate**
.....for information and necessary action.

Registrar (Adm.)

2

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 492 of 2021/Reg Dated: 29-3-2021

It is hereby notified that vide High Court Order Dated 23.03.2021

Mr. Adil Latief
S/O Latief Ahmad Dar
R/O Syed Mehmoodabad Wuyan, Tehsil Pampore, District Pulwama

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-2/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Belgh)
Registrar (Adm.)

No: 6901-08/Reg/21 Dated: 29-3-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District bar Association, Pulwama.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Adil Latief, Advocate**
.....for information and necessary action.

Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 493 of 2021/Reg Dated: 29-3-2021

It is hereby notified that vide High Court Order Dated **23.03.2021**

Mr. Akash Jalotra

S/O Harbans Lal Sharma

R/O Village Bakore, P.O. Jourian, Tehsil Khour, District Jammu

A/P Shanti Colony Near Prashuram Mandir, Akhnoor, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-1/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 6909-16/Reg/LP Dated: 29-3-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Akash Jalotra, Advocate**
..... for information and necessary action.

Registrar (Adm.)